

of the National Cooperative Development Corporation Act, 1962 :

- (i) The National Cooperative Development Corporation (Amendment) Rules, 1996 published in Notification No. G.S.R. 485 in Gazette of India dated the 9th November 1996 together with a corrigendum thereto published in Notification No. G.S.R. 109 dated the 22nd February, 1997
- (ii) The National Cooperative Development Corporation (Amendment) Rules, 1997 published in Notification No. G.S.R. 238(E) in Gazette of India dated the 30th April, 1997.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (1) above.

[Placed in Library. See No. LT 1982/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1995-96, alongwith Audited Accounts under sub-section. (2) of section 35 of the Food Corporation Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 1983/97]

- (5) (i) a copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards for the year 1995-96.
- (6) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (5) above

[Placed in Library. See No. LT. 1984/97]

- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Ministry of Food for the year 1997-98.

[Placed in Library. See No. LT. 1985/97]

- (8) A copy of the Standards of Weights and Measures (Packaged Commodities) (Third Amendment) Rules. 1997 (Hindi and English versions) published in Notification No. G.S.R. 203(E) in Gazette of India dated the 9th April, 1997, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

[Placed in Library. See No. LT. 1986/97]

Notification No. SO 305 (E) Published in the Gazette of India Dt. 7.4.1997 and Notification No. 243 (E) Published in the Gazette of India Dt. 26.3.97

THE MINISTER OF ENVIRONMENT AND FORESTS
(PROF. SAIFUDDIN SOZ) : Sir, I beg to lay on the Table :

- (1) A copy of the Notification No. S.O. 305(E) (Hindi and English versions) published in Gazette of India dated the 7th April, 1997 making certain amendments in the Notification No. S.O. 728(E) dated the 21st July, 1987 so as to recognise the laboratories mentioned in the notification to be the Government Analysts, issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT. 1987/97]

- (2) A copy of the Notification No. S.O. 243(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1997 prohibiting the handling of azodyes and processing incidental thereto in the course of which these substances are formed or carried on throughout India, issued under section 6 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT. 1988/97]

[Translation]

Review by the Government of the working of the Goa Meat Complex Ltd. Panaji and Annual report of the Goa Meat Complex, Panaji for the year 1995-96 alongwith audited accounts and comments of the C&AG thereon

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANS PRASAD SINGH) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) Review by the Government of the working of the Goa Meat Complex Limited, Panaji, for the year 1995-96.